

ITEM NO.34

COURT NO.9

SECTION XIV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 6755-6757/2021

(Arising out of impugned final judgment and order dated 01-02-2021 in WA No. 168/2019 01-02-2021 in WA No. 169/2019 01-02-2021 in WA No. 128/2019 passed by the High Court Of Tripura At Agarthala)

BABUL DAS (2) &amp; ORS.

Petitioner(s)

VERSUS

JALAL UDDIN &amp; ORS.

Respondent(s)

WITH

SLP(C) No. 6148-6151/2021 (XIV)  
(FOR ADMISSION and I.R. and IA No.53889/2021-ADDITION / DELETION / MODIFICATION PARTIES)

SLP(C) No. 12945/2021 (XIV)  
(FOR EXEMPTION FROM FILING AFFIDAVIT ON IA 103060/2021  
IA No. 103060/2021 - EXEMPTION FROM FILING AFFIDAVIT)

Date : 22-01-2024 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.K. MAHESHWARI  
HON'BLE MR. JUSTICE SUDHANSHU DHULIA

For Petitioner(s) Ms. Kiran Suri, Sr. Adv.  
Mr. S.j. Amith, Adv.  
Ms. Vidushi Garg, Adv.  
Dr. Mrs. Vipin Gupta, AOR

Ms. Uttara Babbar, Sr. Adv.  
Ms. Daisy Hannah, AOR  
Ms. Oindrila Sen, Adv.  
Mr. Samarth Mohanty, Adv.

For Respondent(s) Mr. Kabir Shankar Bose, Adv.  
Mr. Saurabh Tripathi, Adv.  
Mr. Shuvodeep Roy, AOR

Mr. Abhishek Sarkar, Adv.  
Mr. Pranab Prakash, AOR

Mr. Kunal Chatterji, AOR  
Ms. Maitrayee Banerjee, Adv.  
Mr. Rohit Bansal, Adv.

**Ms. Kshitij Singh, Adv.  
Mr. Sohhom Sau, Adv.**

**Dr. Mrs. Vipin Gupta, AOR**

**UPON hearing the counsel the Court made the following  
O R D E R**

Office Report dated 09.01.2024 indicates that service on some of the respondents is not complete.

Learned counsel for the petitioners shall take fresh steps for service of notice on the unserved respondents within six weeks.

Re-list the matter on 12.03.2024 (NMD).

Interim order dated 29.06.2021 shall continue in the meantime.

**(JAYANT KUMAR ARORA)  
ASTT. REGISTRAR-cum-PS**

**(VIRENDER SINGH)  
BRANCH OFFICER**